

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1753 of 2022 /RG/LP Dated: 28.10.2022

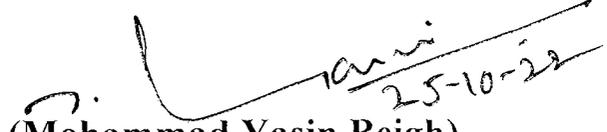
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Syma Akhtar
D/O Mubarak Hussain
R/O V.P.O Garnai, Tehsil & District Udhampur**

vide notification No. 1142 dated 10-1-2020 for a period of one year has been extended till **31.12.2023** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

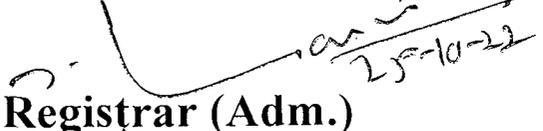
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 38778-85 RG/LP Dated: 28.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Syma Akhtar, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1755 of 2022/RG/LP Dated: 20.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shaista Ali
D/O Ali Mohammad Shah
R/O Chrar-I-Sharief, Waza Bagh, District Budgam

vide notification No. 812 dated 15-10-2018 for a period of one year has been extended till **31.12.2023** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

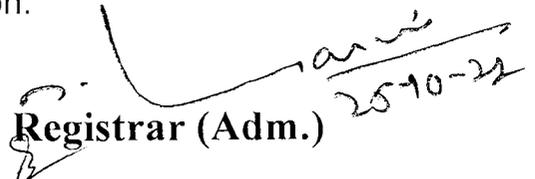
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 38786-93-RG/LP Dated: 20.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Shaista Ali, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1756 of 2022 /RG/LP Dated: 20.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Pardeep Kumar

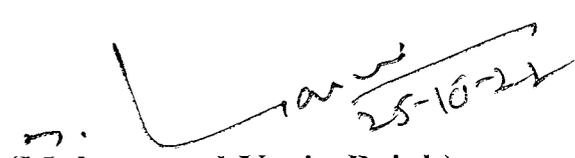
S/O Kans Raj

R/O Ward No.8, Masjid Mohalla, District Kathua-184101

vide notification No. 78 dated 17-6-2019 for a period of one year has been extended till **31.12.2023** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

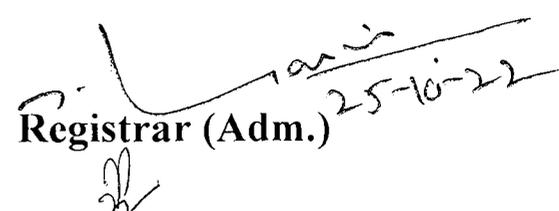
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 30794-001 RG/LP Dated: 20.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Pardeep Kumar, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1757 of 2022 /RG/LP Dated: 28 10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Chanderkant Khajuria
S/O Yash Pal Khajuria
R/O W.No.16 Shiva Nagar, District Kathua

vide notification No. 964 dated 14-2-2017 for a period of one year has been extended till **31.12.2023** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

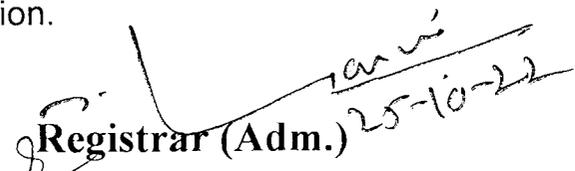
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 38802-09 -RG/LP Dated: 28-10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Chanderkant Khajuria, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1758 of 2022/RG/LP Dated: 2010.2022

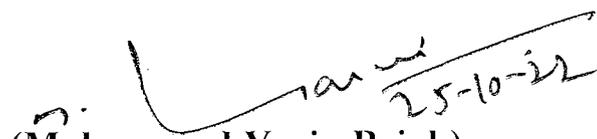
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Vijayandra Slathia
S/O Anminder Slathia
R/O W.No.13, Shastri Nagar, District Kathua

vide notification No. 1670 dated 16-03-2020 for a period of one year has been extended till 31.12.2023 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

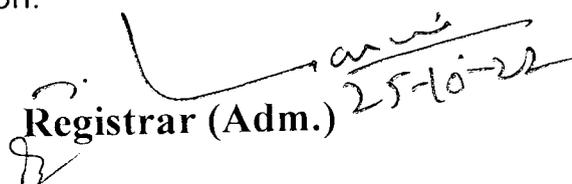
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 38810-17-RG/LP Dated: 20.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Vijayandra Slathia, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1759 of 2022/RG/LP Dated: 20.10.2022

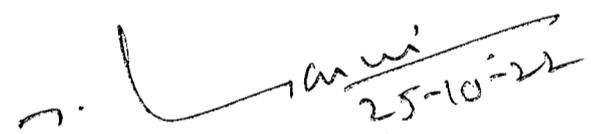
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rahul Sharma
S/O Gwash Lal Sharma
R/O Bhatta Palmar, District Kishtwar
A/P Ward No.59, JK Colony, Paloura, Jammu

vide notification No. 530 dated 31-3-2021 for a period of one year has been extended till **31.12.2023** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

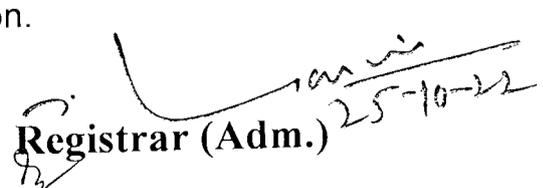
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 30818-25 RG/LP Dated: 20.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Rahul Sharma, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1760 of 2022/RG/LP Dated: 20.10.2022

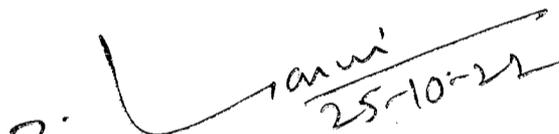
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mubashir Masood
S/O Mohammad Yousuf
R/O Namblabal, Pampore, Kashmir, District Pulwama

vide notification No. 1041 dated 09-1-2020 for a period of one year has been extended till **31.12.2023** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 38826.33-RG/LP Dated: 20.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Mubashir Masood, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1761 of 2022 /RG/LP Dated: 2010.2022

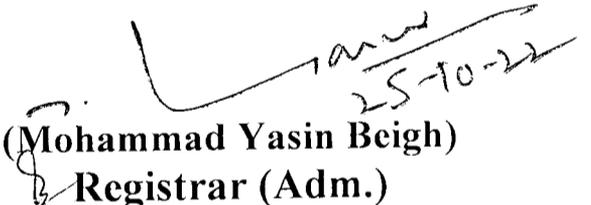
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sahrul Islam
D/O Gh Mohmad Bandy
R/O Aripanthan, Tehsil Beerwah, District Budgam

vide notification No. 518 dated 8-6-2021 for a period of one year has been extended till **31.12.2023** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

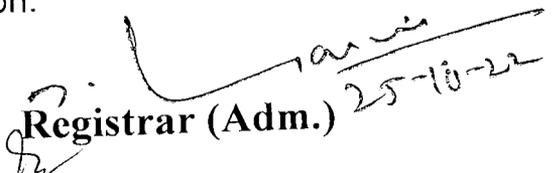
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 38834-41 /RG/LP Dated: 2810.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Sahrul Islam, Advocate
..... for information and necessary action.


Registrar (Adm.) 25-10-22

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1762 of 2022/RG/LP Dated: 20.10.2022

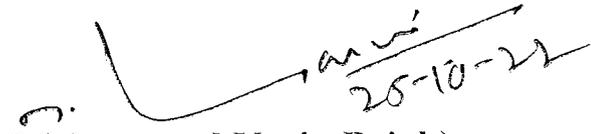
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Earika Chib
D/O Varinder Singh
R/O H.No.240, Raipur Satwari, behind Gurdwara, Jammu Cantt., Tehsil
Jammu South, District Jammu

vide notification No. 452 dated 05-6-2021 for a period of one year has
been extended till 31.12.2023 after condonatio of delay and subject to the
verification of his/her Certificates/LL.B Degrees from the concerned University
and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be
sought before the date of expiry unless the absolute/final enrollment as an
Advocate is ordered there before.

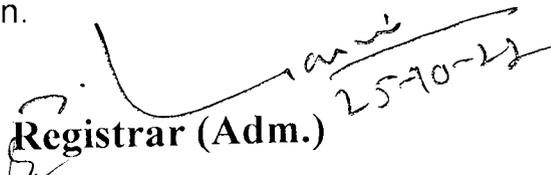
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 38042-49.RG/LP Dated: 20.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Earika Chib, Advocate
..... for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1764 of 2022 /RG/LP Dated: 20.10.2022

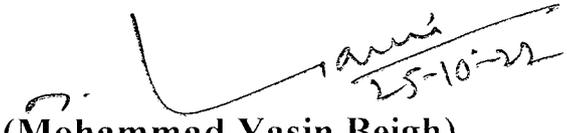
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Asmat Riyaz
D/O Riyaz Ahmad Bhat
R/O Malyar Pora, Iqbal Colony, Baramulla
A/P Diyarwani, Batamaloo (Near Hope Medicate) Kashi Mohalla Batmallo
(H.No.1512), Srinagar

vide notification No. 099 dated 22-11-2019 for a period of one year has been extended till **31.12.2023** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

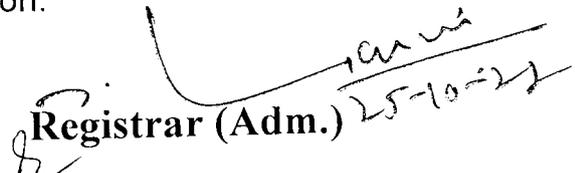
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 38050-65- RG/LP Dated: 20.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Asmat Riyaz, Advocate
.....for information and necessary action.


Registrar (Adm.) 25-10-22

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1765 of 2022 /RG/LP Dated: 28.10.2022

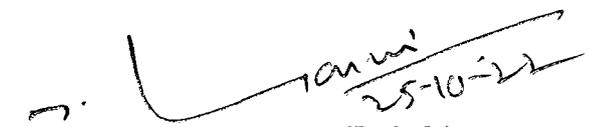
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Adil Bashir Bhat
S/O Bashir Ahmed
R/O Village Southa, Kellar Tehsil Bhalla, District Doda

vide notification No. 439 dated 05-06-2021 for a period of one year has been extended till **31.12.2023** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

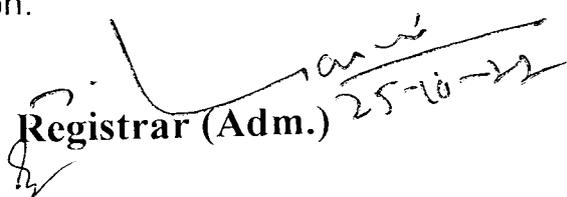
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 38866-73 .RG/LP Dated: 28.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Adil Bashir Bhat, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1766 of 2022/RG/LP Dated: 20.10.2022

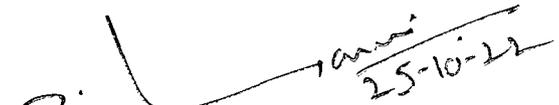
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Komal Choudhary
D/O Romesh Singh
R/O Vill. Khanpur, Tehsil Ramgarh, District Samba
A/P Preet Colony, Ramgarh Road, Vijaypur, Samba

vide notification No. 470 dated 05-06-2021 for a period of one year has been extended till **31.12.2023** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 38874-81-RG/LP Dated: 20.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Komal Choudhary, Advocate
for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1767 of 2022/RG/LP Dated: 28.10.2022

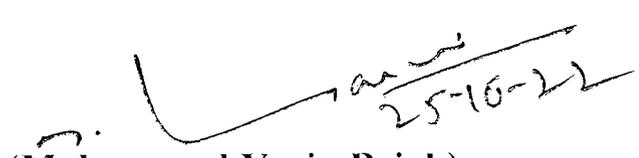
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ankit Sharma
S/O Ramesh Chander
R/O Jansal, Tehsil Majalta, District Udhampur

vide notification No. 428 dated 05-06-2021 for a period of one year has been extended till **31.12.2023** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

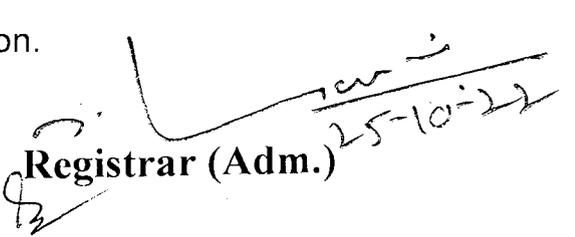
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 38882-89 RG/LP Dated: 28.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Court, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Ankit Sharma, Advocate
for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1768 of 2022/RG/LP Dated: 28.10.2022

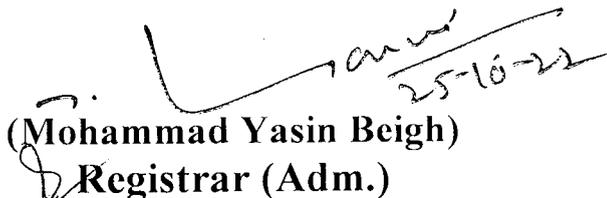
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Asgar Ali
S/O Mohamad Jaffer Yattoo
R/O Sultanpora, Tehsil Pattan, District Baramulla

vide notification No. 437 dated 05-06-2021 for a period of one year has been extended till **31.12.2023** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

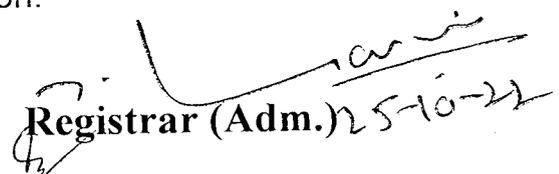
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 38890-97-RG/LP Dated: 28.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Asgar Ali, Advocate
for information and necessary action.


Registrar (Adm.) 25-10-22

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1769 of 2022 /RG/LP Dated: 20.10.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Tasaduq Hussain Bhat

S/O Ab. Karim Bhat

R/O Chountipora Mawer, Bhat Mohalla, Tehsil Qalamabad, Town Handwara, District- Kupwara

vide notification No. 531 dated 08-6-2021 for a period of one year has been extended till **31.12.2023** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 30898-905 -RG/LP Dated: 20.10.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Tasaduq Hussain Bhat, Advocate
for information and necessary action.


Registrar (Adm.)